NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

46. C.P. (IB)/262(MB)2024

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024

NAME OF THE PARTIES:- **Livfin India Private Limited**
V/s
Govind Jeevan Uttamchandani

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Priyank Jadav a/w Mitali Bhatt appeared for the Petitioner and Counsel, Bhanu Chopra a/w Darshan Suvarna appeared for the Respondent/Personal Guarantor. It has been pointed that a Company Petition bearing no. CP(IB) 108(MB)2024 is pending before Court no. IV against the same Personal Guarantor and Mr. Shailesh Bhalchandran Desai having Registration no. IBBI/IPA-001/IP-P00183/2017-2018/10362 has been appointed as RP vide order dated 19.03.2024. Since the RP has been appointed against the same Personal Guarantor in the aforesaid Petition, the present Company Petition shall not survive any more. In view of the above submission, the present Company Petition becomes infructuous. Accordingly, **CP(IB) 262(MB)2024** stand **closed** having rendered **infructuous.** File be close and consigned.

Petitioner shall be at liberty to get this Company Petition restore in the event of dismissal of the said Company Petition which is pending before Court no. IV.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT